

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

20/10/2020

O.A./260/365/2020

PRAKASH CH DAS  
-V/S-  
DEFENCE

ITEM NO:4

FOR APPLICANTS(S) Adv. : Mr. D. K. Mohanty

FOR RESPONDENTS(S) Adv.: Mr. A. C. Deo

Notes of The Registry	Order of The Tribunal
	<p>Learned counsel for the applicant and respondents are present and heard through VC. It is submitted by the applicant's counsel that his representation dated 20.04.2020 (Annexure A/9) for grant of third financial upgradation under MACP scheme w.e.f 11.03.2018 on completion of 30 years of service, is yet to be disposed of. He submitted that a direction be given for its disposal. Learned counsel for the respondents requested for some time to obtain instructions.</p>
	<p>Taking into account the fact that the representation is pending with the respondents and without expressing any opinion on the merit of the case, the OA is disposed of at this stage with direction to respondent no. 3/Competent Authority to consider the applicant's representation dated 20.04.2020 (Annexure A/9) in accordance with law by passing a speaking order, which will be communicated to the applicant within three months of receipt of copy of this order. If the representation is disposed of in the meantime, then a copy of the order disposing of the same be communicated to the applicant.</p>
	<p>Applicant will be at liberty to send copy of the paper book of this OA with a copy of this order to the respondent no. 3 within 10 days of receipt of copy of this order.</p>
	<p>The OA stands disposed of accordingly.</p>

Copy of the order to learned counsel for both the sides. Parties are to take action on the basis of the order which will be uploaded on the website of this Tribunal.

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

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